

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

CONMT.PET.(C) NO.66 OF 2008
IN
CIVIL APPEAL NO.800 OF 2005

DOIWALA SEHKARI SHRAM SAMVIDA SAMITI LD.PETITIONER(S)

VERSUS

STATE OF UTTARKHAND & ORS.RESPONDENT(S)

O R D E R

Learned counsel for the respondent has submitted before us that the contemnors have already complied with the order passed by this Court. That being the position, there is no need to proceed with the matter. The Contempt Petition is accordingly disposed of. The contempt notice is discharged.

However, in the event, learned counsel for the respondent finds that the order has not been complied with, it will be open for him to apply for recall of this Order.

.....**J.**
(TARUN CHATTERJEE)

.....**J.**
(AFTAB ALAM)

**NEW DELHI;
SEPTEMBER 22, 2008.**

